NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. CP/13(MB)2023

IN THE MATTER OF
Arrel Herald Furtado … Petitioner
Vs
Registrar of Companies Mumbai …Respondent

Section 441 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:
MS. REETA KOHLI, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:
For the Petitioner: CS Chirag Shah (PH)

For the Respondent: None Present

ORDER

CP/13(MB)2023 – At the request of the counsel for the applicant, adjourned to **15.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/